

(V)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.246/2004 in OA No.1229/2003

New Delhi, this the 2nd day of September, 2004

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri S.K. Naik, Member(A)

S.R. Saini and 5 others .. Applicants
(Shri L.R. Khatana, Advocate)

versus

Union of India & Others .. Respondents

ORDER(in circulation)

Shri S.K. Naik

This review application has been filed on behalf of the applicants for review of order dated 15.7.2004 by which OA No.1229/2003 was dismissed devoid of merit for the detailed discussions enumerated therein. Perusal of the same reveals that review is sought on the same set of facts and grounds which have already been taken care of by us on the pretext of there being error apparent on the face of record. We find no error as alleged by the review applicants in the aforesaid order nor any fresh valid ground has been advanced for a review. That being the case, various judgements cited by the applicants have no application in this case. Resultantly, the RA must fail and is accordingly dismissed as not maintainable under order 47, Rule 1 CPC read with section 22(3)(f) of Administrative Tribunals Act, 1985.

S.K. Naik
(S.K. Naik)
Member(A)

S. Raju
(Shanker Raju)
Member(J)

/gtv/